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SLP(C)No. 1527 OF 2003
ITEM No.42

Court No. 1

SECTION IVA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.1527/2003
(From the judgement and order dated 03/06/2002 in WP 19625/02
of The HIGH COURT OF KARNATAKA AT BANGALORE)

COMMN. OF PUBLIC INSTRUCTIONS & ORS.

Petitioner (s)

VERSUS

K.R. VISHWANATH

Respondent (s)

(With prayer for interim relief)

Date : 14/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)

Mr. Sanjay R. Hegde, Adv.

For Respondent (s)

Mr. S.N. Bhat, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted. Printing dispensed with. Appeal to be heard on the S.L.P. paper-book. Additional documents may be filed within six weeks. Liberty to mention. No interim relief.

[Naresh Kumar]

AR-cum-PS

[Janki Bhatia]

Court Master